



IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.410

IA/5678/ND/2022 IN IB/600/ND/2021

IN THE MATTER OF:

IT Power Consulting Pvt Ltd

...

Applicant

Under Section 10 of (IBC), 2016

Order delivered on 10.03.2025

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the SD : Adv. Vinod Chaurasia

HYBRID HEARING (PHYSICAL & VC)

ORDER

No one appear on behalf of the Applicant as well as RP. Even court notice was also sent to the RP and he has not appeared before this Tribunal and has also not complied with the earlier order in toto. It is thus clear that parties are not interested in pursuing the matter and they have also not complied with earlier direction of this Tribunal. We take serious view about the conduct of the RP. Accordingly, we recommend the IBBI to take appropriate disciplinary action against the RP. Let a copy of this order be sent to the IBBI for appropriate action(s). Main matter as well as IA/5678/ND/2022 is **dismissed for non-compliance and non-prosecution.**

Sd/-

ATUL CHATURVEDI
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)